

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
FAO NO. 5422 of 2018 (O&M)

IFFCO Tokio General Insurance Co. Ltd.

Petitioner.....

V/S

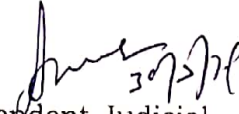
Smt. Bimla & others

Respondent.....

Respondent no. 3. Ravinder Kumar S/o Subhram, R/o Village & Post
Office Rampura, Tehsil & District Rewari. (Driver of
offending TATA 407 no. HR 61 1792)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued under Order 5 Rule 20 CPC against him to appear in this Hon'ble Court on **29.08.2019** (Actual) personally through someone authorized by Law to Act for them/him to an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this court on 30th
May,2019.


Superintendent Judicial.
For Assistant Registrar.

